

- (8) The Indian Police Service (Pay) Fourth Amendment Rules, 1979 published in Notification No. G.S.R. 386(E) in Gazette of India dated the 20th June, 1979,

[Placed in Library. See No. LT-459279].

REVIEW ON AND ANNUAL REPORT OF JUTE CORPORATION OF INDIA LTD., CALCUTTA FOR 1977-78 AND ANNUAL REPORTS OF NATIONAL TEXTILE CORPORATION LTD., NEW DELHI FOR 1967-77 AND 1977-78.

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): I beg to lay on the Table a copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1965 :-

- (1) (i) Review (Hindi and English versions) by the Government on the working of the Jute Corporation of India Limited, Calcutta, for the year 1977-78.
- (ii) Annual Report (Hindi and English versions) of the Jute Corporation of India Limited, Calcutta, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-4593/94].

- (2) (i) Annual Report (Hindi and English versions) of the Nine Subsidiary Corporations of the National Textile Corporation Limited, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-4594/79].

- (ii) Annual Report* (Hindi version) of the National Textile Corporation Limited New Delhi, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-4595/79].

12.03 hrs

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

THIRTY-FIFTH REPORT

SHRI B. C. KAMBLE (Bombay—South-Central) : I beg to present the thirty-fifth Report of the Committee on Private Members' Bills and Resolutions.

MULTI-STATE COOPERATIVE SOCIETIES BILL. EXTENSION

EXTENSION OF TIME FOR PRESENTATION OF REPORT OF JOINT COMMITTEE

CHAUDHURY BRAHM PERKASH : (Outer Delhi) : I beg to move :

"That this House do further extend upto the last day of the Winter Session (1979), the time for presentation of the Report of the Joint Committee on the Bill to consolidate and amend the law relating to co-operative societies with objects not confined to one State and serving the interests of members in more than one State."

MR. SPEAKER : Is it the pleasure the House to extend the time ?

SHRI HARI VISHNU KAMATH (Hoshangabad) : No. I oppose this motion.

MR. SPEAKER : Because of the early summoning of the Parliament there has been some difficulty.

SHRI HARI VISHNU KAMATH : The House will consider the motion because this, to my mind and the House will agree, is a record breaking motion, breaking all previous records. The Committee of Chaudhury Brahm Prakash for whom I have great regard, has already been granted three extensions. And so far as I am aware this is the limit. The House should consider every seriously whether any further extension should be granted because the reasons given are very flimsy. We have got the memorandum only this morning. If you read it, it is getting curious and curiouser. The memorandum says that three extensions have been granted— one on the 21st of July, 1978, second..

*English version of the Report and Review (both in Hindi and English) were laid on the Table on the 22nd December, 1978.